

(c) The details of increase for each State is as follows :—

Name of state	TOTAL ELECTORATE FOR THE		
	General elec- tion to lok Sabha held in January, 1980	General election to legis- lative Assembly held in May, 1980	Increase in the No. of elec- tors
	1	2	3
1. Bihar . . . . .	39,713,395	39,820,295	106,900
2. Gujarat . . . . .	16,494,141	16,581,797	87,656
3. Madhya Pradesh . . . . .	25,186,438	25,402,016	215,578
4. Maharashtra . . . . .	33,485,064	33,815,907	330,843
5. Orissa . . . . .	13,847,828	13,907,259	59,431
6. Punjab . . . . .	9,741,135	9,857,720	116,585
7. Rajasthan . . . . .	17,764,848	18,062,016	297,168
8. Tamil Nadu . . . . .	28,113,893	29,196,727	1,082,834
9. Uttar Pradesh . . . . .	58,035,998	58,316,062	280,064
Total	242,382,740	244,959,799	2,577,059

**Quantum of water supplied to Kutch region from Narmada Project**

1068. SHRI CHHITTUBHAI GAMIT: Will the Minister of IRRIGATION be pleased to state:

(a) what was the demand of Kutch region regarding quantum of water from Narmada Project and what is the actual quantity to be supplied there;

(b) if there is a big gap between their demand and supply, what steps are taken to satisfy it;

(c) similarly what was the quantum for Saurashtra and actual supply to be made to it;

(d) is it true that previous Government in Gujarat made some changes in quantum for both these regions contrary to the Narmada-Tribunal Award; and

(e) what steps have been proposed to be taken to rectify it?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) The Gujarat State Government's demand for the mainland of Kutch region was about 0.27 MAF in its total demand of 20.73 MAF before Narmada Water Disputes Tribunal. The demand of 20.73 MAF included 8.56 MAF for Mahi Command and 6.36 MAF for Banni and Ranns of Kutch. The Narmada Water Disputes Tribunal did not accept the demand for Mahi Command, Banni and Banns of Kutch and allocated a total quantity of 9 MAF of Narmada waters to the State. This corresponds to about 0.18 MAF for the Kutch mainland.

(b) The State Government is conducting investigations to explore alternative/additional sources of water to increase the requirements of this region.

(c) The Gujarat State Government's demand for the Saurashtra region before the Narmada Waters Disputes Tribunal was about 3.50 MAF out of the total demand of 20.73 MAF. The allo-

cation of 9.00 MAF corresponds to about 2.42 MAF for the Saurashtra region.

(d) The State Government have informed that no arbitrary changes have been made in the quantum of water for these regions from those as per Narmada Tribunal's award.

(e) Do not arise.

#### **Revision of the report of Narmada Project in Gujarat**

1069. SHRI CHHITUBHAI GAMIT: Will the Minister of IRRIGATION be pleased to state:

(a) whether the report on Narmada Project in Gujarat revised by previous Government after Tribunal's decisions has been approved by Central Government;

(b) what is irrigation potential benefit, district-wise, of the same;

(c) have Government received any representations against previous Government's revision report and if so, what are the details of such representation, particularly from Kutch; and

(d) at what stage the report is lying at present?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) No, Sir.

(b) The project report as submitted by the State Government is proposed to have an annual irrigation of 15.257 hectares (37.7 lakh acres) in the districts of Broach, Baroda, Panchamahals, Kaira, Ahmedabad, Gandhinagar, Mahsana, Bansakantha, Kutch, Bnavnagar, Surendra Nagar and Rajkot.

(c) The Government of Gujarat have reported that they have received representations from Dr. Mahipat Mehta, Member of Parliament regarding supply of more irrigation and drinking water to areas in Kutch, and also from Shri Raoji Gantra, Shri P. K. Vora, Shri M. R. Madiar and others regarding supply of Narmada water for desalinisation of Rann of Kutch.

(d) The project report is at present under examination in the Central Water Commission.

#### **Technical survey report on Tapti High gas-based projects for Gujarat Electricity Board**

1070. SHRI CHHITUBHAI GAMIT: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether his Ministry received a technical survey report on Tapti High gas-based projects from Gujarat Electricity Board;

(b) if so, what are the salient features of this report; and

(c) at what stage the consideration of this report stands at present and whether any thought has been given to this report for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The Gujarat Electricity Board had, in August, 1979 forwarded to the Central Electricity Authority a project report for installation of  $2 \times 210$  MW gas-based thermal power station at Mahuva in Gujarat at an estimated cost of Rs. 13,200 lakhs.

(b) The site for the proposed power station is located near Mahuva on Saurashtra Coast of Gujarat. The project envisages installation of gas fired boilers with  $2 \times 210$  MW steam turbine generating sets based on the availability of supply of gas from Tapti fields for power generation, utilising sea water for condenser cooling. Sweet water requirements was proposed to be met from the nearby dam or by constructing Jack-Wells in the vicinity of Mahuva and pumping through pipe lines.

(c) On examination of the project report it was found by the Central Electricity Authority that the report lacked certain technical details regarding land, layout plan, cooling water system, chimney, roads, cost estimates; etc. It is further understood that the